

In the Central Administratvie Tribunal  
Principal Bench: New Delhi

(8)

Regn. No. OA2951/1992

Date of decision: 22.04.1993

Shri Jai Bhagwan

...Applicant

Versus

Union of India & Others

...Respondents

For the Applicant

...Shri J.P. Verghese, Counsel

For the Respondents

...Ms. Protima, proxy counsel for  
Shri K.C. Mittal, Counsel

**CORAM:-**

**THE HON'BLE MR. JUSTICE S.K. DHAON, VICE-CHAIRMAN  
THE HON'BLE MR. S.R. ADIGE, ADMINISTRATIVE MEMBER**

1. To be referred to the Reporters or not?

**JUDGEMENT(ORAL)**  
(of the Bench delivered by Hon'ble Mr.  
Justice S.K. Dhaon, Vice-Chairman)

The principal relief claimed and the only relief pressed before us is that the respondents may be directed to reengage the petitioner in the Gorup 'D' post.

2. A reply has been filed on behalf of the respondents. The counsel for the parties have been heard.

3. It appears that a controversy of similar nature came up before a two-Member Bench of this Tribunal in OA 151/1992 decided on 27.07.1992. The learned counsel for the respondents have no objection if we issue the

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(9)

following directions:

The respondents shall consider the case of the petitioner for reengagement in Group 'D' post in preference to freshers or persons with lesser length of service.

4. With these directions this application is disposed of finally but without any order as to costs.

*Arif Ali*  
(S.R. ADIGE)  
MEMBER (A)  
22.04.1993

*S.K.*  
(S.K. DHAON)  
VICE CHAIRMAN  
22.04.1993

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